

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 20**

**IA 1723/2024 (NEW IA) MA 3328/2019 IA 1778/2020 IA 2445/2020 in**  
**C.P.(IB)1239/MB/2017**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON 17.04.2024

NAME OF THE PARTIES:    **GUPTA GLOBAL RESOURCES PVT LTD**

Sections 44(2), 60(5) & 10 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 1723/2024 in C.P.(IB)1239/MB/2017**

- 1) Mr. Rakesh Gupta, Ld. Counsel for the Liquidator is present.
- 2) The present Interlocutory Application has been filed by the Liquidator for placing on record 23<sup>rd</sup> Progress Report under Regulation 5(1)(c) read with Regulation 15 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 by Mr. C. Bala Mouli (Liquidator) under Insolvency and Bankruptcy Code, 2016.
- 3) The said Report filed by the Liquidator is taken on record. No order is called for.
- 4) The Interlocutory Application bearing IA No. 1723 of 2024, is disposed of as Allowed.

**MA 3328/2019 IA 1778/2020 IA 2445/2020 in C.P.(IB)1239/MB/2017**

- 1) Mr. Shyam Kapadia, Ld. Counsel for the Liquidator and Mr. Rohan Agarwal, Ld. Counsel for the SREI are present.
- 2) Ld. Counsel for the Applicant is directed to file and place on record a copy of the Form filed with the Registrar of Companies in relation to the charge listed on 3, 5, 10, 29, 30 & 32 of the Statement placed at page 18 of the Additional Affidavit on behalf of SREI.
- 3) Stand over to 02.05.2024, for further consideration and hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare